

//BY SPEED POST//

R.O.C. LCA-II-118/2017

.....No.....

D.DIS. : .....

HIGH COURT OF KARNATAKA  
HIGH COURT BUILDING  
BENGALURU - 560 001

DATED: 03.11.2017

From,

**MOST URGENT**

**THE REGISTRAR GENERAL, HIGH COURT OF KARNATAKA, BENGALURU- 1**

To,

The Prl. City Civil and Sessions Judge, Bengaluru,  
The Chief Judge, Court of Small Causes, Bengaluru  
the Prl. District and Sessions Judges of Bengaluru Rural,  
Bagalkot, Belagavi, Ballari, Vijayapura, Bidar,  
Chamarajanagar, Chikkaballapur, Chikkamagaluru,  
Chitradurga, Davanagere, D.K., Mangaluru, Dharwad, Gadag,  
Kalaburagi, Hassan, Haveri, Kodagu-Madikeri, Kolar, Koppal,  
Mandya, Mysuru, Ramanagara, Raichur, Shivamogga,  
Tumakuru, Udupi, U.K., Karwar & Yadgiri

Sir,

Sub: Review of seniority list of the officials of the Subordinate Courts in view of the direction of the Hon'ble Supreme Court of India in Civil Appeal No. 2368/2011.

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The Hon'ble Committee constituted for compliance of the directions of the Hon'ble Supreme Court of India, in the Judgment rendered on 09.02.2017 in Civil Appeal No. 2368/2011, in its meeting held on 31.10.2017, has resolved to publish the revised provisional seniority list submitted to the Committee in the official website of the District Court and the objections, if any, shall be submitted by the concerned officials to the Prl. District and Sessions Judges, within 15 days from the date of publication. After the stipulated period of 15 days, no objection shall be entertained. Once, the revised provisional seniority list is published on the District Court official website, the said list shall be displayed on the Notice Board in all the Courts of their District. It is also directed to give wide publicity as far as possible and make it abundantly clear that objections need to be filed within a period of 15 days before the Prl. District and Sessions Judges, and, any objections filed beyond the period of 15 days, shall not be entertained by the Prl. District and Sessions Judges and to forward the draft final seniority list to the High Court, forthwith.

In view of the resolutions passed by the Hon'ble Committee, I am directed to request you to publish the revised provisional seniority list submitted by you to the Committee, on the official website of your District Court and notify that the objections if any shall be submitted to the Prl. District and Sessions Judges within 15 days from the date of publication and after the stipulated period, the same shall not be entertained. The provisional seniority list should be displayed on the Notice Board of all the Courts of your District today without fail and you are requested to give wide publicity as far as possible and make it abundantly clear that objections need to be filed within a period of 15 days before you and objections filed beyond period of 15 days shall not be entertained and to forward the draft final seniority list to the High Court, forthwith. The list shall also be furnished to all the concerned officials and obtain their signatures. Further, you are also requested to circulate the copy of the said letter amongst all the Judicial Officers working in your Unit.

Yours faithfully,

*03/11/2017*  
(ASHOK G NIJAGANAVAR)  
REGISTRAR GENERAL

*3/11/17*